

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.9678/Del/2019
Assessment Year: 2015-16**

Beam Global Spirits & Wine India vs. ACIT, Circle 4(2),
Pvt. Ltd., 2nd Floor, 70/A-18, New Delhi.
Rama Road Industrial Area,
Moti Nagar, New Delhi.

PAN : AAACA1614R

(Appellant)

(Respondent)

Appellant by : Sh. Rishabh Malhotra, AR
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021

Date of order : 10/02/2021

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2015-16 is directed against the assessment order dated 24.10.2019 in pursuance to the directions of Id. DRP-1, New Delhi dated 26.09.2019.

2. The learned counsel for the assessee, vide its letter dated 27.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate

to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 10th February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE- PRESIDENT

Dated: 10/02/2021
'aks'